CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 537/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.

Petitioner : Luhri Power Transmission Limited (LPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 536/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP" being established by the Petitioner.

Petitioner : Luhri Power Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **3.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aprajita Upadhyay, Advocate, LPTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner, LPTL, submitted that the Petitioner has complied with the directions issued vide the Record of Proceedings dated 6.10.2026 and has also filed the amended memo of parties vide affidavit dated 12.10.2026. She further submitted that although the Respondent, CTUIL, has yet to file its affidavit in terms of the said Record of Proceedings, the matters be reserved for orders while permitting CTUIL to file its compliance affidavit.

2. In response, the representative of the Respondent, CTUIL, sought a one-week extension to file the compliance affidavit in terms of the Record of Proceedings dated 6.10.2026.

3. After hearing the learned counsel for the Petitioner and the Respondent/ CTUIL's representative, the Commission granted the Respondent, CTUIL, a week's time to file its compliance affidavit in terms of the Record of Proceedings dated 6.10.2026.

4. The Petitions will be listed for further hearing on **25.11.2026**.

By order of the Commission

Sd/
(Monojit Sehrawat)
Deputy Chief (Law)